

**GOVERNMENT OF INDIA
DRINKING WATER AND SANITATION
LOK SABHA**

UNSTARRED QUESTION NO:5921
ANSWERED ON:02.05.2013
ALLOCATION UNDER DRINKING WATER SCHEME
Patil Shri C. R.

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the funding pattern between Union Government and State Governments under drinking water schemes;
- (b) whether the Government of Gujarat has spent Rs. 11,285 crore during 2004-05 to 2011-12 and Central assistance provided was only 2,421 crore for the said purpose;
- (c) if so, the reasons for providing less Central assistance to Gujarat;
- (d) whether the Union Government proposes to reimburse the remaining amount to meet at least 50 per cent expenditure by Government of Gujarat; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI)

(a): The Government of India administers the Centrally Sponsored Scheme, National Rural Drinking Water Programme (NRDWP), in which financial and technical assistance is provided to the States to supplement their efforts in providing safe and adequate drinking water to the rural areas. Under the NRDWP, the funding pattern between the Centre and the Northeastern States and Jammu & Kashmir is in the ratio of 90: 10, and that between the Centre and States other than Northeastern States and Jammu & Kashmir is 50: 50.

(b)& (c): As per data maintained in the Ministry including that available on the Integrated Management Information System (IMIS), the amount released to the State Government of Gujarat by the Ministry of Drinking Water & Sanitation under NRDWP and the erstwhile Accelerated Rural Water Supply Programme (ARWSP), during 2004-05 to 2011-12 is Rs.2573.21 crore. As informed by the Government of Gujarat, the State has released Rs. 11285.19 crore during the same period. Under NRDWP, allocation of funds is made as per prescribed criteria and the States are allocated funds as per their eligibility. During the years 2004-05 to 2011-12, as against allocation of Rs.2346.61 crore to the State of Gujarat, a higher amount of Rs. 2573.21 crore has been actually released to the State. Hence, the question of providing less Central assistance to Gujarat does not arise.

(d) & (e): Water is State subject. States can, therefore, incur higher expenditure than the required proportionate State share for drinking water schemes. Since the pattern of allocation of funds to states under the NRDWP is as per approved criteria, there is no provision for reimbursing the higher State expenditure incurred by the States, including Gujarat.